

DIVISION BENCH  
COURT - I

**O-219**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/35(KB)1993  
COMP.APPL/236(KB)1997, COMP.APPL/370(KB)2019,  
COMP.APPL/160(KB)1993, COMP.APPL/156(KB)2011,  
COMP.APPL/67(KB)2022, COMP.APPL/212(KB)2011,  
COMP.APPL/134(KB)1996, COMP.APPL/369(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> APRIL 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | <b>PRADIP KUMAR SENGUPTA &amp; ORS.<br/>VS<br/>TITAN ENGINEERING CO. PVT.LTD &amp; ORS</b> |
| UNDER SECTION    | <b>SEC. 241(1)<br/>SEC. 242(4)</b>   |

**Appearances (via video conferencing/physically)**

Mr. Pradip Kumar Sengupta, in person : For Petitioner

**ORDER**

1. Mr. Pradip Kumar Sengupta, petitioner present in person.
2. Since the respondents were not appearing in the matter, on 19<sup>th</sup> of October, 2023 it was directed if there is no representation on behalf of the respondents on the next date of hearing, appropriate orders will be passed. Thereafter, the matter was listed on 21<sup>st</sup> of November, 2023, 14<sup>th</sup> of December, 2023 as well as on 22<sup>nd</sup> of February, 2024, but there was no representation on behalf of respondents. The respondents are accordingly set *ex parte*.
3. Post this matter for final arguments on **16/5/2024** at 3:30 P.M.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**